

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2477

ANSWERED ON:17.03.2008

CONTRACT LABOURERS WORKERS .

Gaikwad Shri Eknath Mahadeo;Mane Smt. Nivedita;Patel Shri Jivabhai Ambalal;Prasad Shri Hari Kewal;Sippiparai Shri A. Ravichandran;Yadav Shri Anirudh Prasad (Sadhu);Yaskhi Shri Madhu Goud

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of contract labourers/workers engaged in Public Sector Undertakings, Central and State Governments and Organised Industry as on date, separately, State-wise;
- (b) whether recently the trend of engaging unorganized and contract labourers/workers have been rising in comparison to organized labourers/workers;
- (c) if so, the details thereof and the reasons therefor;
- (d) the details regarding the payment made to the contractors/workers for engaging contract labourers alongwith the wages actually paid to the contract labourers/workers out of the above;
- (e) whether the working conditions of such labourers/workers have been deteriorating due to rampant violation of Labour Laws;
- (f) if so, the details thereof alongwith the action taken against violators during each of the last three years and thereafter till date, State-wise; and
- (g) the steps including amendment of relevant laws proposed to be taken to safeguard the interest of such labourers/workers?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF LABOUR AND EMPLOYMENT

(SHRI OSCAR FERNANDES)

(a): State-wise information regarding contract workers employed in industries given in the Annual Survey of Industries, 2003-04 is at Annexe-I.

(b): Yes, Sir.

(c): The details of Informal/Unorganized sector vis-a-vis organised sector employment are given below:

Sector/Worker	Informal/ Unorganised Workers	Formal/ Organised Worker	Total
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1999 -2000

Informal/	341.3	1.4	342.6
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Unorganized sector	(99.6)	(0.4)	(100.0)
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Formal/	20.5	33.7	54.1
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Organised sector	(37.8)	(62.2)	(100.0)
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Total 361.7 35.03 96.8

(91.2) (8.8) (100.0)

2004-2005

Informal/ 393.5 1.4 394.9

Unorganized sector (99.6) (0.4) (100.0)

Formal/ 29.1 33.4 62.6

Organised sector (46.6) (53.4) (100.0)

Total 422.6 34.9 457.5

(92.4) (7.6) (100.0)

Figures in brackets are percentage. Employment figures are in millions.

The main reasons appear to be the desire of organisations for cost reduction in an era of international competition and the ease of adjusting the strength of labour force to suit the immediate requirements.

(d): As per provisions Contract Labour (Regulation and Abolition) Act 1970, a workman shall be deemed to be employed as "contract labour" in or in connection with the work of an establishment when he is hired in or in connection with such work by or through a contractor, with or without the knowledge of the principal employer. The contract labour is paid by the contractor. No such data with respect to all establishments is centrally maintained.

(e) & (f): Information regarding prosecutions launched and convictions secured etc. under the Contract Labour (Regulation & Abolition) Act, 1970 in the establishments for whom the Central Government is the appropriate Government is annexed at Annexe- II. Data regarding establishments in which State Governments are the 'Appropriate Government' are not collected by Central Government.

(g): Provisions of various labour laws are applicable to the establishments who engage the contract labour and whenever any violation of labour laws is reported, necessary action is taken by the Industrial Relation machinery of the State Governments and the Central Government in their respective spheres.